

श्री मनी राम बागड़ी : मुझे कोई इतिहास नहीं मिली है ।

अध्यक्ष महोदय : जब फाँक्ट्स आ जाएंगे, तब बता दूँगे ।

श्री मनी राम बागड़ी : अगर मंत्री जी ऐसा बयान दें, तो ठीक नहीं है... (व्यवधान)

श्री चन्द्रबेब प्रसाद वर्मा (आरा) : ध्यान आकर्षण प्रस्ताव पीपरी कांड के बारे में नहीं आया है ।

अध्यक्ष महोदय : वह हो जाएगा ।

12.08 hrs.

MATTERS UNDER RULE 377

(i) FUNCTIONING OF NATIONALISED BANKS

SHRI R. R. BHOLE (Bombay South Central): Sir, the Scheduled Banks have been nationalised for the purpose of assisting small farmers, artisans, students, doctors, engineers and other small people. Although this is the aim and object of the nationalised banks, these banks appear to have done precious little for the common man. There are complaints that large loans are given to bigger industries and not much to smaller ones. There are complaints also regarding delay in the disposal of loan applications.

There is the unsympathetic attitude of the Managers and the field staff. The procedure is cumbersome. There is hardly any follow-up action for utilisation and recovery. Government should pay attention and propose remedial steps by pragmatic outlook so that the small borrowers do not suffer hardships by delay in obtaining the loans. Government should also suggest to the nationalised banks to advance loans at lower rates of interest, say four per cent, and not as high as 12 to 15 per cent per annum as is now charged.

(ii) NEED FOR MORE FUNDS FOR PRIMARY EDUCATION

SHRI RAMAVATAR SHASTRI

(Patna): Sir, I wish to make the following statement under rule 377.

I request the hon. Education Minister to hear it with rapt attention and do the needful. The urgency of the tasks which await us in the field of primary education in the country hardly need to be emphasized.

In this connection I would like to draw your attention to a survey of government primary schools in Patna made by Dr. H. B. Sinha of the Department of Political Science, Patna University which was conducted under the auspices of the Citizens' Forum. The Survey brings to light the pitiable condition in which these schools are languishing. What is most shocking is that far from fulfilling the constitutional directive of providing within a period of ten years of the commencement of the Constitution for free and compulsory education for all children upto the age of 14 years, the State has not been able to ensure the minimum condition for imparting teaching in the limited number of schools which we have. According to the survey, in 30 per cent of the schools in Patna there is only one room or a verandah for running 4 or 5 classes. 71 per cent of the schools are in a dilapidated conditions. Teaching materials are hardly available in any school. Arithmetic and Hindi books for